CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No.2020/2000

New Delhi, this the 9th day of May, 2001

HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

Hriday Prakash,
S/o Shri Jagdish Prasad,
R/o F-100 Sarojini Nagar,
New Delhi. ... Applicant
(By Advocate : Shri U. Srivastava)

VERSUS

Union of India & Others, through

- 1. The Secretary,
 Ministry of HRD,
 South Block,
 New Delhi
- The Director, Archilogical Survey of India, 10, Janpath, New Delhi.
- 3. The C.A.O. Archiological Survey of India, 10, Janpath, New Delhi ... Respondents (By Advocate : None)

ORDER (ORAL)

By S.A.T. Rizvi, Member (A):

Heard the learned counsel for the applicant.

- 2. According to the applicant, he has worked as a casual labour under the respondent No.3 for 190 days in 1991, 244 days in 1992 and 180 days in 1993. Thereafter, he has not been re-engaged. In April, 2000 the applicant became aware that the respondents have engaged freshers and outsiders ignoring the claim of the applicant and that is why this OA.
- 3. Admittedly the services of the applicant were dispensed with in 1993 and the present OA has

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been filed on 22nd September, 2000, i.e. after nearly 7 years. No justification has been given for filing the OA so belatedly against the provisions made under Sections 20/21 of the CAT Act, 1985. No application for condonation of delay has been filed either. The delay occasioned, therefore, remained un-explained. The fact that some persons allegedly junior to the applicant have been engaged by the respondents in April, 2000 cannot assist the applicant in reviving limitation. Further, he has also not shown as to which remedies he has exhausted before filing the OA.

4. In the circumstances, the OA is badly hit by limitation and also suffers from delay and latches. The OA is accordingly dismissed.

(S.A.T. RIZVI) MEMBER (A)

SAFERY

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